

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No. 612/2017
O.A. No. 1068/2017

New Delhi, this the 11th day of September, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Laxmi Narain,
(Mob. 9868753511) .. Petitioner

(By Advocate : Shri Gaya Prasad)

Versus

Shri Anshul Gupta,
Divisional Railway Manager,
Northern Railway, Divisional Office,
State Entry Road,
New Delhi. .. Respondent

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the petitioner.

2. O.A. No.1068/2017 of the applicant was disposed of on 30.03.2017 as under:

“2. It is a pity that a retired employee has not been granted pension because the office has mis-placed his record. The OA is, therefore, disposed of with a direction to the respondents to finalise all retiral dues of the applicant including pension within a period of one month from the date of receipt of a certified copy of this order. In the meantime, provisional pension should be granted to the applicant within a period of seven days from today. However, interest would be payable @ applicable to GPF rates on the amount of delay beyond the period of three months from the date of retirement. No costs.”

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3. MA 2215/2017 filed by the respondents seeking extension of time for complying with the orders of this Tribunal was allowed by three months on 04.08.2017.

4. Since the time extended by this Tribunal is still in operation and not expired, hence, the present CP filed alleging violation of the orders of this Tribunal in the O.A. is dismissed. However, the petitioner is at liberty to avail his remedies, in accordance with law, at appropriate time.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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